The following Bill was introduced in the Telangana Legislative Assembly on 30th August, 2016.


Be it enacted by the Legislature of the State of Telangana in the Sixty-seventh Year of the Republic of India, as follows:-

1. (1) This Act may be called the Telangana Charitable and Hindu Religious Institutions and Endowments (Amendment) Act, 2016.
(2) it shall come into effect on such date as the Government may, by notification appoint.

2. In the Telangana Charitable and Hindu Religious Institutions and Endowments Act, 1987, in section 15,-

(i) in sub-section (1), for the word “nine”, wherever it occurs, the word “fourteen” shall be substituted;

(ii) in sub-section (2),-

(a) for the word “five”, the word “seven” shall be substituted;

(b) for the word “three”, the word “five” shall be substituted.

3. The Telangana Charitable and Hindu Religious Institutions and Endowments (Amendment) Ordinance, 2016 is hereby repealed.
STATEMENT OF OBJECTS AND REASONS

As per sub-section (1) of section 15 of the Telangana Charitable and Hindu Religious Institutions and Endowments Act, 1987, the Government shall constitute a Board of Trustees consisting of nine persons where the income for the institution exceeds Rupees one crore per annum; where the income of the institution is between Rs. 25.00 lakhs to Rupees One Crore per annum, the Dharmika Parishad shall constitute a Board of Trustees consisting of nine persons. As per sub-section (2) of the section 15 of the said Act, where the income of the institution is between Rs. 2.00 lakhs to Rs. 25.00 lakhs per annum, the Commissioner shall appoint a Board of Trustees consisting of five persons and where the income of the institution is less than Rs. 2.00 lakhs per annum, the Deputy Commissioner concerned may constitute a Board of Trustees consisting of three persons.

It is felt necessary to increase number of Board of Trustees, so as to provide an opportunity to more number of persons who have the necessary aptitude, dedication, qualifications and competence to work on the Trust Board of various Charitable and Religious Institutions and Endowments. It is accordingly proposed to increase the number of trustees from 09 to 14 members where the income of the institution is above Rupees One Crore per annum or between Rs. 25.00 lakhs to rupees one crore per annum, 05 to 07 members where the income of the institution is between Rs. 2.00 lakhs to Rs. 25.00 lakhs per annum; and 03 to 05 members where the income of the institution is less than Rs. 2.00 lakhs per annum.

This bill seeks to give effect to the above decision.

A. INDRAKARAN REDDY,
Minister for Housing, Law & Endowments.
FINANCIAL MEMORANDUM

This Bill seeks to amend Section 15 (1) and (2) of Telangana Charitable and Hindu Religious Institutions and Endowments Act, 1987. On account of this amendment, more number of trustees can be appointed in Trust Boards for development of institutions and effective administration of the institution. A trustee shall be entitled to draw, from out the funds of the institution or the endowment, of which he is a trustee, travelling and other allowances at the rates prescribed by the competent authority for journeys made by him, in connection with the business of the subject institution or endowment i.e., inspection of properties of the institution or attending courts matter on behalf of the institution.

By virtue of this amendment, there would no financial burden on Government exchequer.

A. INDRAKARAN REDDY,
Minister for Housing, Law & Endowments.
MEMORANDUM UNDER RULE 95 OF THE RULES OF PROCEDURE AND CONDUCT OF BUSINESS IN THE LEGISLATIVE ASSEMBLY.

Telangana Charitable and Hindu Religious Institutions and Endowments Act, 1987 (Amendment) Bill, 2016 after it is passed by the both the Houses of the Legislature of the State may be submitted to the Governor for his assent under Article 200 of the Constitution of India.

A. INDRAKARAN REDDY,
Minister for Housing, Law & Endowments.

Dr. S. RAJA SADARAM,
Secretary to State Legislature.